

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4298
ANSWERED ON 18TH JULY, 2019

VEHICULAR POLLUTION CHECK SYSTEM

4298. SHRI GNANATHIRAVIAM S.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that the existing system of vehicular pollution check is not fool-proof in the country;
- (b) if so, the details thereof; and
- (c) the remedial steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The Hon'ble Supreme Court in its order dated 10.08.2017, passed in the matter of W.P (C) No. 13029 of 1985 (M.C. Mehta V/s Union of India) has inter alia issued directions regarding Pollution Under Control (PUC) centres. Accordingly, the Government of India has issued directions to the State Governments for proper functioning of PUC centres which inter alia includes that the calibration of PUC machines should be done at regular periodicity by third party agencies duly authorised by the Transport Department of the State, to mandate pre-payment of PUC fee before the tests are conducted and to enforce stringent penalty for PUC centres for non-compliance and malpractices and to cancel the authorization of non-compliant PUC centres. Ministry of Road Transport and Highways has also notified GSR 527 (E) dated 06.06.2018 regarding linkage of PUC data with VAHAN database and guidelines to facilitate electronic uploading of emission test data to VAHAN database has also been issued to all the States/UT Administrations.
